

(6) A2  
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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Original Application No. 578 of 1990

Jamuna

.... Applicant

Versus

Union of India and Others

.... Respondents

CORAM:

Hon'ble Justice S.K. Dhaon, V.C.

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The order dated 9.5.1990 transferring the applicant, a Khalasi, on administrative grounds is being impugned in this application.

2. The impugned order recites that the same has been passed with the approval of the proper authority. This application was presented in this Tribunal on 30.7.1990. A perusal of the order sheet indicates that no interim order was granted to the applicant. More than 2 years have passed, since the passing of the impugned order. It must have been acted upon. More over, no ground exists to interfere with the order of transfer.

3. The case has been called out. No one has appeared on behalf of the applicant. The application is dismissed.

S/No  
Vice Chairman

Dated: 20th Nov: 1992:

(Uv)